

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 2990
ANSWERED ON -26/03/2025

RISK OF TRANSPORTATION OF PETROLEUM PRODUCTS VIA ROAD

2990. SHRI JAGGESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government has been actively working to enhance road safety, particularly concerning the transportation of petroleum products via road;
- (b) whether the recent devastating pre-dawn accident and subsequent fire killed several people in Jaipur is a wakeup call to bring in more road safety guidelines to reduce collateral damage of accidents;
- (c) whether road infrastructure lack well-equipped response teams to handle fuel tanker accidents quickly;
- (d) whether the Petroleum and Natural Gas Regulatory Board (PNGRB) has issued guidelines for safe road transportation of petroleum products; and
- (e) the mechanism in place for strict implementation of these guidelines, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN GADKARI)

(a) to (e) Draft regulation G.S.R 184 (E) dated 20th March 2025 has been issued, focusing specially on enhancing safety of medium and heavy duty commercial vehicles. The new regulations proposed to be implemented for such vehicles include advanced emergency braking systems, electronic stability control systems, lane departure warning system, blind spot information system, moving off information system, driver drowsiness detection and warning system, etc.

Rule 129 of CMVR, 1989, mandates safety requirements such as vehicle tracking system and safety equipment for preventing fire, etc., for vehicles carrying hazardous goods.

Rule 118(2) provides for a speed limiting device or a speed limiting function with a pre-set speed of 60 kmph in respect of vehicles carrying hazardous goods.

Government in Ministry of Petroleum & Natural Gas, Public Sector Oil Marketing (OMCs) adhere to and comply with rules/regulations/guidelines/standards issued by the Petroleum and Explosive Safety Organization (PESO), Oil Industry Safety Directorate (OISD), Petroleum and Natural Gas Regulatory Board (PNGRB) and all other statutory

authorities relating to safe transportation of petroleum products by road. OMCs have, inter alia, taken following measures for safe transportation of petroleum products by road:

- i. Induction of Tank lorries and Drivers through the stipulated guidelines as per Motor Vehicles Act, PESO, PNGRB and OISD standards.
- ii. Periodic safety audits are conducted by OISD & PNGRB covering Safety measures undertaken by the company for safe road transportation.
- iii. Night driving is prohibited between 23:00 hrs to 05:00 hrs.
- iv. Safe and secured transportation of petroleum products through tank lorries is monitored through State-of-the-Art VTS technology (Vehicle Tracking System), Speed governors and EM (Electro Magnetic) locks.
- v. Tank trucks are blacklisted upon violating Safety norms during transportation of petroleum products.
- vi. Climate/ weather forecast is being shared with the TT crew in case of specific case like fog, cyclone, snowfall, heat wave, etc.

Guidelines have been issued by PNGRB for road transportation of Hazardous Petroleum Products, LPG, Natural Gas, etc., for compliance by all concerned.

Government in Ministry of Road Transport and Highways has taken steps for immediate short-term measures on such black spots like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. Long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc., are also taken on such black spots as permanent rectification measures.
